### File No: N-17/145/2014-NM-(part)(4298) Government of India Ministry of Law & Justice Department of Justice

Jaisalmer House, 26 Mansingh Road, New Delhi – 110011 Dated: 29.06.2021

#### Office Memorandum

# Sub: Minutes of the Review Meeting held for the presentation and data with respect to the upcoming World Bank meeting on Ease of Doing Business for parameter of "Enforcing Contracts" on 25.06.2021 at 4:30 P.M. – Regarding

Please find enclosed herewith Minutes of the Review Meeting held on 25.06.2021 at 4:30 P.M. in New Delhi to discuss and review the presentation and data with respect to the upcoming World Bank meeting on Ease of Doing Business for "*Enforcing Contracts*" indicator for your kind information. It is requested that the action taken report on all the issues pertaining to you may be submitted to the under signed before the next meeting.

(Narayan Prasad) Deputy Secretary to the Government of India Phone No. 011-23072146 Email:- n.prasad68@gov.in

#### Encl: As above

To:

- 1. The Registrar General/Representative, High Court of Delhi, New Delhi.
- 2. The Registrar General/Representative, High Court of Bombay, Mumbai.
- 3. Shri Atul M. Kurhekar, Member(Process), e-Committee of Supreme Court of India.
- 4. Shri P. P. Pandey, Joint Secretary, e-Courts, Department of Justice.
- 5. Shri M. K. Mishra, DDG, NIC

#### Copy to:

- 1. PPS to Secretary, Department of Justice.
- 2. PPS to Joint Secretary (National Mission), Department of Justice.
- 3. PPS to Joint Secretary (e-Courts), Department of Justice.

Minutes of the Review Meeting held on 25.06.2021 at 4:30 P.M. in New Delhi to discuss the progress on the actions required to be taken by the concerned authorities for improving India's ranking in World Bank Report on Doing Business for "Enforcing Contracts" indicator.

## Action Points for the meeting held on 25th June, 2021 at 4:30 pm to Review the presentation and data with respect to the upcoming World Bank meeting.

A meeting was conducted to review the presentation pertaining to Enforcement of Contracts for the upcoming World Bank meeting under the **Chairmanship of Secretary** (Justice) on 25.06.2021 at 4:30 pm through video conferencing. The list of participants is attached and placed herewith at Annexure.

- At the outset Shri G.R. Raghavender, JS, welcomed all the distinguished members and acknowledged the steps taken by all the concerned departments and courts for improving the India's ranking in the World Bank Report.
- The JS then proceeded to make a Power Point Presentation on the reforms implemented on various issues relating to "Ease of Doing Business" on parameter of "Enforcing Contracts" which would be presented to the World Bank.
- JS requested everyone to go through the PPT and share inputs regarding the same.

#### Actionable Points for Delhi HC

- 1. To review and send a break up of cases which are non starters, settled and pending in respect of Pre- Institution & Mediation.
- To send a confirmation letter regarding integration of land records & registration database with eCourts & NJDG for speedy disposal of property disputes.
- 3. To review and send updated information regarding workshops and other ancillary data.

#### Actionable Points for Bombay HC

- To review and inform to DOJ the position regarding the addition of two more dedicated Commercial Courts.
- 5. To ensure that when the questions are raised during the World Bank presentation pertaining to the differences in the data of Delhi and Bombay, Bombay is ready with credible data and figures that validates the content.
- To review the data pertaining to no. of commercial cases disposed of and send a revised list.
- 7. To review and send revised data with respect to no. of cases where adjournments were allowed.
- To review and send the revised data with respect to e-filing of Cases by Mumbai Courts.
- 9. To send a confirmation letter regarding integration of land records & registration database with eCourts & NJDG for speedy disposal of property disputes.
- 10. To review and send a break up of cases which are non starters, settled and pending in respect of Pre- Institution & Mediation.
- 11. To review and send updated information regarding workshops and other ancillary data.

#### Action Points for E-Committee

1. E-Committee may send views regarding the request to add a technique wherein by hovering of cursor or by clicking on the colour banding technique, data regarding the number and the date on which the adjournment was sought along with party that sought adjournment may be provided and enabling this would help in determining which party is attempting to delay the matter. This would also help the Judge in deciding whether to impose a fine or not.

#### Actionable Points for DOJ

 To ensure that during the presentation to World Bank, the link connecting to Delhi and Bombay Commercial Courts portal opens and is visible to everyone present.

- 2. To ensure that in the next Niti Aayog Task force meeting, the Registrars of the High Courts are also onboard.
- To ensure that its clarified in the Slide (Reduction in time taken for Trial & Judgment) that average time taken for disposal is in fact time taken for trial and judgment in the contested cases.
- 4. To ensure that the provision of Section 35A of CPC mentioned in the slide (Cost Estimates: Reduction in Litigation Cost) is amended to Section 35A (i) of CPC.
- To ensure that the demo provided by NIC earlier with respect to Court Structure & Proceedings: Automatic and Random Allocation is linked in that particular slide under Reform 3.
- 6. In CIS there is a mechanism wherein facility is available for Judges to get alerts whenever there are more than three adjournments. When the adjournments are below 3, green light is shown, when it crosses 3, its orange and when it crosses 6, its red. It's a facility for the Judges to decide whether adjournment is to be granted, and if it is granted then can it be with costs. DOJ has to ensure that this is mentioned under Reform 5 that this Colour Banding has been integrated with CIS and provide hyperlink for the same. It can also be published in the weekly achievements and mentioned on the EoDB Portal.
- 7. To add pictures of Delhi Courts to the presentation as well.
- 8. To ensure that all the data mentioned in the presentation has been converted to millions since the presentation is in front of the World Bank.
- 9. To link the Manual for use of JustIS app (under Reform 7).
- 10. To rectify the statement that 'Supreme Court has launched 3.0 version of e-filing' and instead change it to - 'E-Committee has launched the 3.0 version of e-filing covering the Commercial Courts as well'.
- 11. To de-clutter and simplify the slide pertaining to Reform 8. Additionally, description of e-Sewa Kendra can be simplified to just state that 'e- Sewa Kendras have been set up to mitigate access divide'.
- 12. Separate bullet to be added for API and Software Patch under Reform 9 slide.
- 13. Colour Banding to be added under the Reforms Implemented Slide.
- 14. To ascertain a date for the upcoming meeting on sub-committee on Draft Commercial Rules.

15. To officially send letters to all the stakeholders for the upcoming World Bank meeting, in case any questions are raised or clarifications sought.

Meeting ended with a vote of thanks by the Hon'ble Secretary.

#### <u>Annexure</u>

1. Shri Barun Mitra, Secretary, Department of Justice

2. Shri G.R Raghavendra, Joint Secretary, Department of Justice

3. Shri S.S Rathi, Officer on Special Duty-Cum-Registrar Delhi High Court

4. Shri Atul Kurehkar, Member, e-Committee, Supreme Court of India

5. Shri Ashish J. Shiradhonkar, Member, e-Committee, Supreme Court of India

6. Shri Amol, NIC

7. Shri Akshay Hariharan

8. Shri Surana , Bombay HC